

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

Sb

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 23- M/s Viscot Industries

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 20.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati ...Applicant

Versus

State of Haryana & Ors. ...Respondents

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 23, M/S VISCOT INDUSTRIES**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Viscot Industries, Respondent No. 23, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 23 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.
3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure

strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted in July/August 2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleges non-compliance related to related to specific freshwater consumption, effluent characteristics, dilution of freshwater, and rainwater harvesting system deficiencies.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.
- 4.4. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh in PETP among various other allegations.
- 4.5. That it is submitted that the answering respondent is a reputed and responsible industrial unit engaged in Pre-treatment and Dyeing Operations. The answering respondent maintains a logbook for freshwater consumption, effluent generation, and discharge. The specific freshwater consumption in the unit varies depending on process optimization, water recycling, and reuse systems. The consumption is in fact lower than CPCB's guidelines for water usage in dyeing operations as the company has low liquor dyeing machines, however the charges paid to HSIIDC LTD for treatment is more than the CPCB guidelines as specified in the Charter for Water Recycling & Pollution Prevention in Textile Industries.
- 4.6. That the reduction in BOD, COD, and TDS is a result of high-efficiency treatment process, not dilution. The answering respondent's ETP is designed to handle high pollutant loads and ensures proper reduction without the need for dilution. The BOD at

PETP inlet may appear lower due to equalization tank processes, which allow mixing of various wastewater streams before treatment, thereby naturally reducing initial BOD concentrations. Also to add the unit is running at 40% of installed capacity hence further enhancing the water treatment quality of ETP Installed.

- 4.7. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.8. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.
- 4.9. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering

respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.

- 4.10. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.11. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 23- M/s Viscot Industries
8A, Sagar Apartments, 6-Tilak Marg,
New Delhi-110001.
Mob.: 9888884445

Date: 20.05.2025
Place: New Delhi

E-mail: siddharth.batra@satramdass.com
Phone: 011 4704 6111

2740
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

6

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

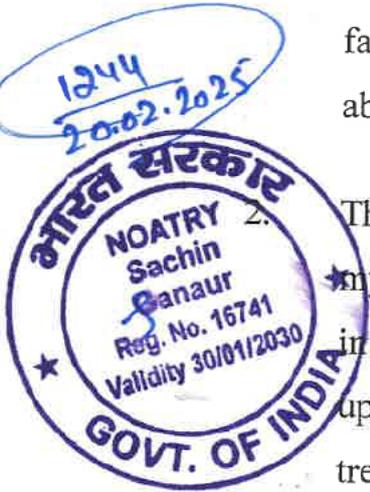
State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, SUMEER TANDON S/o LT. SHRI SHIV KUMAR TANDON, aged about 53 years R/o C-801, SUNCITY HEIGHTS, SUNCITY GURGAON HARYANA-122011, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 23, M/s VISCOT INDUSTRIES (UNIT OF S M FILAMENTS PVT LTD), having its Factory at PLOT NO 19 HSIIDC INDUSTRIAL ESTATE BARHI PHASE -1 GANNAUR DISTT. SONEPAT HARYANA-131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.



2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.


DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at GANNAUR on this 20th day of February 2025.


DEPONENT

**ATTESTED**


NOTARY
Ganaur Distt. Sonapat

ANNEXURE R-1



HARYANA STATE POLLUTION CONTROL BOARD
Plot No. 1, Sector-15, Part-II, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 2621

Dated: 2/01/25

To
M/s VISCOT INDUSTRIES,
Plot No. 19 HSIIDC, Barhi,
District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 07.08.2024 by the Joint Team of CPCB and HSPCB in reference to WPA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Pre-treatment & dyeing having CTO valid upto 30.09.2025.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

- Specific fresh water consumption (26.53 KL/MT) is too much lower against the standard for specific quality (approx. 50 KL/MT), indicating that fresh water consumption logbook is not properly/correctly maintained.
- Effluent characteristics: as per analysis report is as below:-

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	9.1	8.3	6.0-9.0	• High reduction in pollution parameters indicating dilution with freshwater in PETP at different stages • Inlet BOD (57 mg/l) is too much lower against typical range of 700-1000 mg/l, indicating dilution at PETP inlet. Non-complying (dilution).
BOD (mg/l)	57	2	500	
COD (mg/l)	438	12	1400	
TSS (mg/l)	126	34	1500	
TDS (mg/l)	3752	1140	2100	

- Unit does not have any rain water harvesting structure.

Recommendation of the Team:-

1. Unit shall properly maintain the record of freshwater consumption
2. Unit shall dismantle the arrangement for dilution of freshwater in PETP at different stages.

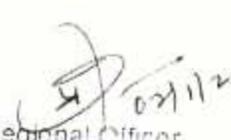
Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of Water (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:


Regional Officer,
Sonepat Region.

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.


Regional Officer,
Sonepat Region.

(2621)

2744

10

m/s VISCOT INDUSTRIES
Plot No. 19, HSIDC Bafli
Distt - Gannaur, Sonapat
Haryana (131101)

1/6



130-2236119
HARYANA STATE POLLUTION
CONTROL BOARD
Plot-1, Sector-15, Part-II
SONEPAT-131001(HR.)



RH687606530IN
Counter No: 1, 15/01/2025, 15:05

Amt: 25.96, Wt: 200gms, Amt. Paid: 26.00 (Cash)
.REG=17.0

From: SONIPAT SECTOR 14 SO (131001)
From: Hub
To: Hub
Del: PG: Bafli SO (131101)



RH687606530IN



Viscot Industries

(A unit of S. M. Filaments Pvt. Ltd.)

e.mail : contact@smfilaments.com

www.smfilaments.com

CIN No. U51494DL1997PTC086656

To

The Regional Officer

Haryana State Pollution Control Board

Sonipat

Subject:- Reply to show cause notice for Closure under section 33-A of water Act,1974,prosecution action under section 43/44 of water Act,1974, revocation of consent u/s 27 of the water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act,1981 and imposing environmental compensation as per order dated 22.12.2021.

Dear sir,

With reference to the letter no HSPCB/SR/2025/2644 dated 02.01.2025 received on dated 16.01.2025, it is mentioned that we agree to the statement that the unit was inspected on 08.08.2024 by the joint team of CPCB and HSPCB. We approve that our unit is involved in the Pre-treatment process of dyeing of Embroidery thread.

Though, at the time of inspection some discrepancies was observed that has been fulfilled below:-

1. Specific water consumption (26.53 KL/MT) is lower than the Industry standard of (50 KL/MT) in this regard we wish to inform you that we have installed Horizontal tubular low liquor ratio machines with liquor ratio of 1:3 to 1:5 where as the industries standard is 1:8 to 1:15. These low liquor machines used small tubes to dye the yarn instead of large vessels on the down side they require more electrical power approximately 3 times the normal dyeing machines and are hence costly to operate due to high power cost industry hesitates to implement low liquor machines . Our average water consumption is between (15 KL /MT to 40 KL/MT) DEPENDING UPON THE DEPTH OF SHADE. (ie light colours to dark colours). Also unlike cotton or other natural fibers viscose filament yarn (our product) does not require any pre treatment further saving water. **Annexure 1** Photos of low liquor dyeing machines attached.

2. It is mentioned that there is no sort of dilution in the process of PETP .The high reduction in outlet parameters is due to high reduction in inlet parameters. Which clarifies that there is no dilution during ETP stages? However low parameters at inlet stages are /can vary due to different reasons specially the colours being dyed during at the time of inspection and the total load on ETP IN our case some products like grey yarn (also known as KORA thread) which does not require any dyeing only washing and lubrication is applied does not generate high parameters. Further some colours require extra washes so that they do not bleed. These extra washes before the inlet are part of our quality control and cannot be termed as dilution. Also the main factor in our case is under utilization of our installed capacity, out Etp is designed to handle 600 kgs/day equals to 15 MT per month of production We are currently running our plant at less than 50% capacity (approx 6-8 MT/month). Because of under utilization we get better parameters at inlet of ETP due to less load on equalization TANK .

To support we are attaching our monthly production details FOR SIX MONTHS and turn over figures for 3 yrs. ANNEXTURE 2

Though, there is certain recommendation that has been mentioned below:-

1. We are maintaining the record for freshwater consumption and that the one submitted is true and correct .

2. It is clarified that there is no dilution made for freshwater in PETP. We have made colour coding to show PETP inlet and outlet pipelines for reference Photos attached **Annexure 3**

* We have attached a New logbook format so that it could be maintained significantly, we request to approve the same. ANNEXURE 4

* Moreover, we have mentioned the basic details as email standon@smfilaments.com and mobile no 9810035036 to deal with correspondence timely.

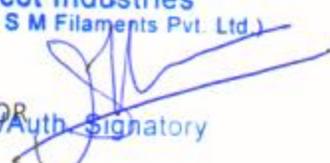
Concluding the above, it is requested that re-visit must be conducted.

Thank you

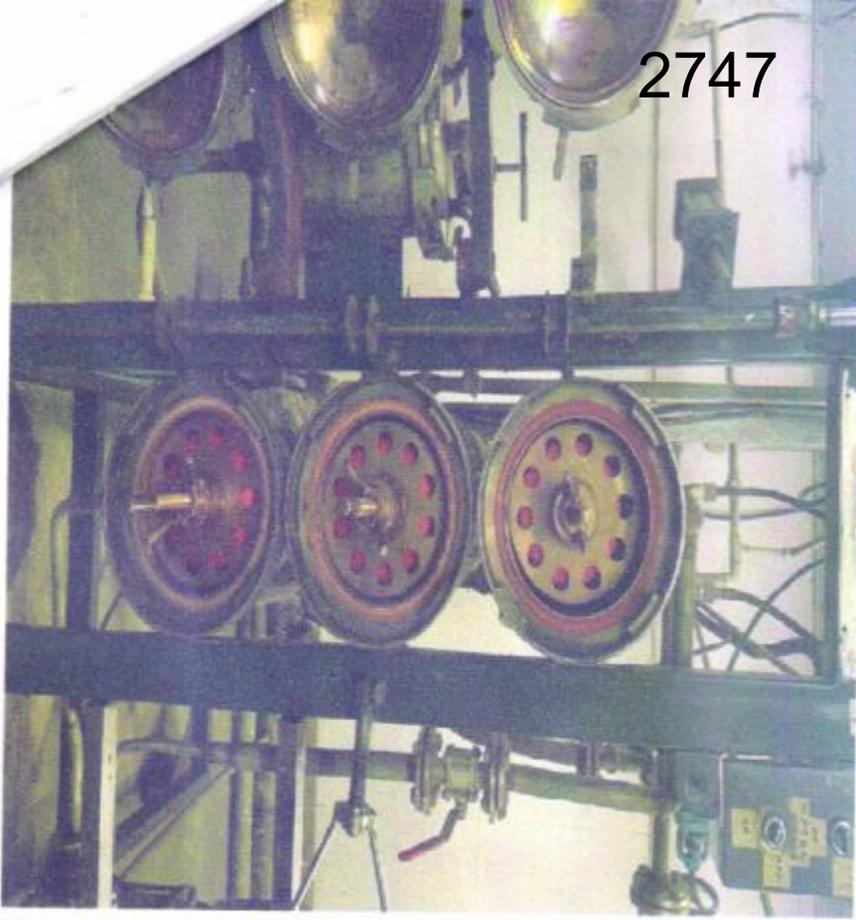
Yours faithfully

For Viscot Industries
(Unit of S M Filaments P ltd)

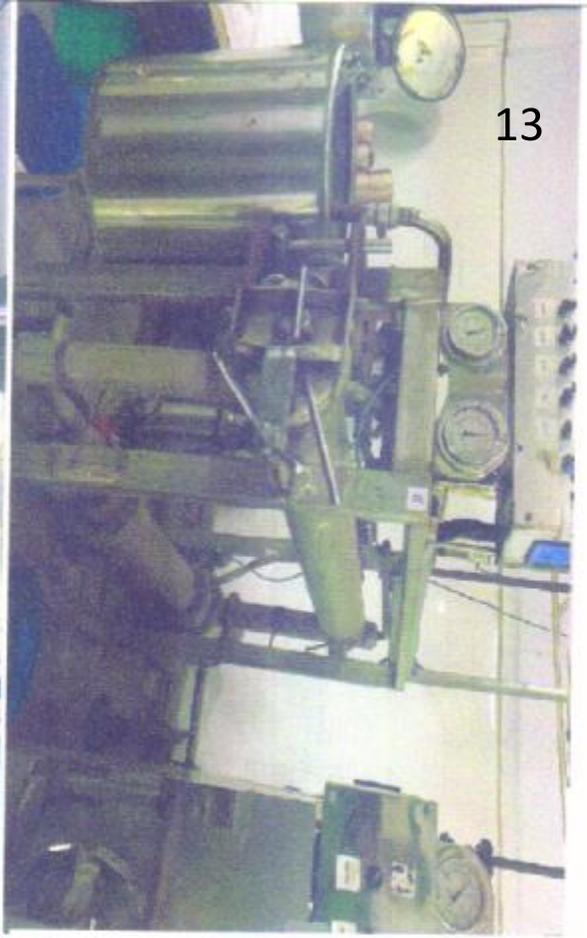
For Viscot Industries
(A Unit of S M Filaments Pvt. Ltd.)


DIRECTOR
Director/ Auth. Signatory

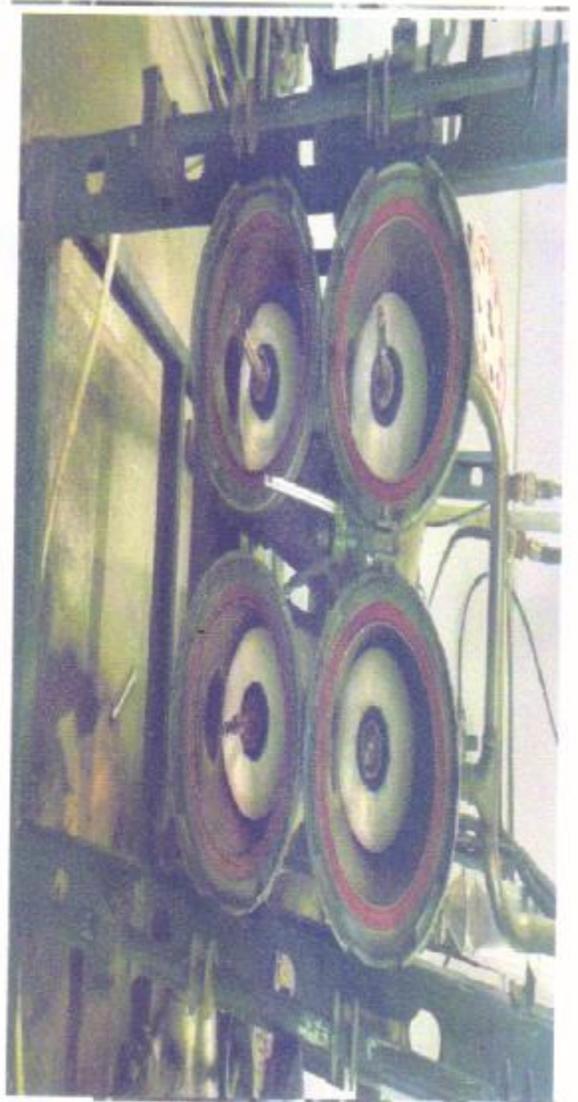
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13



ANNEXURE -1



SIX MONTH CAPACITY UTILIZATION				
S.NO.	MONTH	INSTALLED CAPACITY	UTILISED CAPACITY	% UTILIZED
		YARN DYEING 600 KG /DAY		
1	JUNE-24	15 MT / MONTH	4.8 MT	32%
2	JULY-24	15 MT / MONTH	5.9 MT	40%
3	AUG-24	15 MT / MONTH	7.0 MT	47%
4	SEPT-24	15 MT / MONTH	5.6 KG	38%
5	OCT-24	15 MT / MONTH	11 MT	73%
6	NOV-24	15 MT / MONTH	5.5 KG	37%

TURN OVER FIGURES

FN YR	TURN OVER IN (CR)
2022-23	10.72
2023-24	8.87
2024 -25	6.50 (PROJECTED)



DATE		START TIME	READING	READING	ENTRY	EXIT
10-08-24	12:00 Pm	4057.90	18715.20	29047.20	29047.20	
13-08-24	10:30 Am	4067.50	18722.20	29666.80	29666.80	
15-08-24	11:00 Am	4080.30	18734.80	29720.10	29720.10	
14-08-24	10:30 Am	4095.100	18753.30	29942.00	29942.00	
15-08-24	-	-	-	-	-	
21-08-24	9:00 Am	4106.50	18774.60	29990.40	29990.40	
22-08-24	10:30 Am	4121.20	18779.40	30069.20	30069.20	
23-08-24	11:00 Am	4134.30	18792.20	30150.40	30150.40	
24-08-24	9:00 Am	4146.10	18804.20	30228.90	30228.90	
30-08-24	10:30 Am	4160.10	18818.30	30297.20	30297.20	
31-08-24	9:30 Am	4172.40	18830.90	30458.90	30458.90	
5-09-24	10:00 Am	4183.10	18841.80	30657.00	30657.00	
11-09-24	11:00 Am	4194.10	18852.20	30796.00	30796.00	
12-09-24	9:30 Am	4205.20	18863.40	30820.20	30820.20	
13-09-24	11:00 Am	4217.50	18875.40	30881.60	30881.60	
16-09-24	12:30 Am	4227.40	18885.90	30939.00	30939.00	
17-09-24	9:45 Am	4242.20	18900.50	30969.60	30969.60	
18-09-24	9:00 Am	4252.70	18910.50	31022.30	31022.30	
23-09-24	10:00 Am	4264.60	18922.20	31130.80	31130.80	
24-09-24	10:30 Am	4274.60	18937.90	31203.50	31203.50	
25-09-24	9:30 Am	4292.10	18950.30	31258.20	31258.20	
26-09-24	9:00 Am	4302.80	18960.90	31334.90	31334.90	
30-09-24	11:00 Am	4317.10	18976.60	31440.00	31440.00	
01-10-24	9:30 Am	4333.10	18990.30	31519.50	31519.50	
03-10-24	10:30 Am	4345.20	19003.40	31589.20	31589.20	
04-10-24	10:40 Am	4356.80	19014.20	31614.60	31614.60	
07-10-24	09:00 Am	4368.20	19026.50	31792.30	31792.30	
08-10-24	11:30 Am	4383.80	19041.60	31841.50	31841.50	
09-10-24	10:00 Am	4398.10	19056.60	31917.80	31917.80	
10-10-24	9:30 Am	4409.10	19067.20	32076.10	32076.10	
11-10-24	8:45 Am	4421.20	19079.50	32181.40	32181.40	
14-10-24	9:00 Am	4432.50	19090.70	32225.90	32225.90	

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents, the contents of which have been understood by me/us on this **20th** day of **May**.....2025

Accepted, identified and certified subjected to the terms of the fees





[SIDDHARTH BATRA] [ARCHNA YADAV]







[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

Viscot Industries
(A Unit of S M Filaments Pvt. Ltd.)
Plot No. 19, HSIIDC Industrial Estate, Gurgaon, Haryana
Phase-1, Distt. Sonapat (Haryana)
CIN-U51494DL1997PTC088698
GSTIN-06AACC52852437E

Client

For Viscot Industries
(A Unit of S M Filaments Pvt. Ltd.)


Director/ Auth. Signatory

S M Filaments Pvt Ltd

CIN No. U51494DL1997PTC086656

BOARD RESOLUTION

COPY OF RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTOR ON TUESDAY, 19TH DAY OF FEBRUARY 2025 HELD AT OUR UNIT VISCOT INDUSTRIES (UNIT OF S M FILAMENTS PVT LTD) PLOT NO 19 HSIIDC INDUSTRIAL ESTATE BARHI PHASE-1 GANNAUR DISTT SONEPAT HARYANA-131101

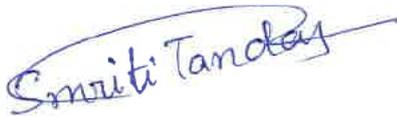
RESOLVED THAT Mr. SUMEER TANDON, be and is hereby authorized on behalf of M/S. S M FILAMENTS PVT LTD, to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the Company.

RESOLVED FURTHER THAT Mr. SUMEER TANDON is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. SUMEER TANDON in connection with the above matters be and are hereby ratified and confirmed by the Company.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference

FOR & ON BEHALF OF THE BOARD:
S.M. FILAMENTS PRIVATE LIMITED



SMRITI TANDON
Designation- Director



www.viscot.in

भारत सरकार
GOVERNMENT OF INDIA

सुमीर टंडन
Sumeer Tandon

जन्म तिथि / DOB: 10/04/1972

पुरुष / MALE

Mobile No.: 9810035036

0086
VID : 9135 9655 8517 9745

मेरा आधार, मेरी पहचान

Self Attested

[Handwritten Signature]

SUMEER TANDON
Auth Signatory for Viscot Industries

Respondent
No-23

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

आधार

पता:
सी-801, विभाग 54, गॉल्फ कोर्स मार्ग, सनसिटी,
गुडगाँव सेक्टर 54, गुडगाँव,
हरियाणा - 122011

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P.O. Box No.1947,
Bengaluru-560 001



Vijay Kumar <vijay.kumar@satramdass.com>

Advance service copies of short reply on behalf of Respondent Nos. 23 & 85 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Wed, May 21, 2025 at 12:57 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Shivani Chawla <shivani.chawla@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 23 & 85 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager

8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

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